

Growth of Illegal Madarsas

*253. SHRI SUNIL SHASTRI:

SHRI ABANI ROY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any security agency has recommended tough law to tackle the menace of illegal madarsas in the country as reported in The Hindustan Times, dated the 6th June, 2002;

(b) if so, whether Government propose to bring out a legislation to check the growth of unregistered and illegal madarsas in the country;

(c) if so, the details thereof;

(d) whether steps would also be taken to check flow of foreign funds for illegal madarsas in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (c) The Government has been advised about the need to regulate the growth and activities of madarsas. However, there is no proposal at present to bring up any legislation in this regard.

(d) and (e) Under the Foreign Contribution (Regulation) Act, 1976 various NGOs (including Madrasas) in India are permitted to receive foreign contribution from foreign sources for bona fide activities in cultural, economics educational, social or religious fields. Permission under the aforesaid Act is given only after careful verification of their antecedents. Funds which come through this source follow legal banking channels and are open to scrutiny and inspection. If any complaint of violations of the provisions of this Act comes to the notice of the Government, appropriate action is taken under the Law.

Power Projects generating less than installed capacity

†*254. SHRI RAM JETHMALANI:

SHRI RAJIV RANJAN SINGH 'LALAN':

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that Power Project being run by Central

†Original notice of the question was received in Hindi.